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**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 3] HYDERABAD, MONDAY, SEPTEMBER 2, 2024.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 31st August, 2024 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 3 OF 2024

Promulgated by the Governor in the Seventy-Fifth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA MUNICIPALITIES ACT, 2019.**

Whereas, the Government envisioned to come up with a suitable administration structure for the entire region within Outer Ring Road /overlapping Outer Ring Road / areas nearer to outside Outer Ring Road, which are having

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a similar urban growth perspectives. The objective is to have a suitable administrative structure in commensuration with the rapid urban growth having taken place here.

And whereas, a study is done through the Administrative Staff College of India (ASCI), Hyderabad to suggest suitable administrative structure and urban governance pattern. Further, a Committee of District Officers headed by District Collectors is constituted in the concerned Districts of Rangareddy, Sangareddy and Medchal-Malkajgiri Districts to examine and report on the spatial integration of Local Bodies. Both the study by ASCI and the report from Director of Municipal Administration, which is based on the recommendations of the District Officers Committee have suggested merger of 45 Grampanchayats, which are within Outer Ring Road or overlapping / nearer to out side Outer Ring Road in to existing near by Municipalities.

And whereas, the Council of Ministers in its Resolution No.110/2024 dated:01.08.2024 has decided to constitute a Cabinet Sub- Committee to study and recommend on the issue. Accordingly the Government have constituted a Cabinet Sub-Committee with Chairmanship of Sri Duddilla Sridhar Babu, Hon'ble Minister for Information Technology, Electronics & Communication; Industries & Commerce and Legislative Affairs with membership of Sri Ponnam Prabhakar, Hon'ble Minister for Transport, BC Welfare, Smt. D.Anasuya Seethakka, Hon'ble Minister for Panchayat Raj & Rural Development (including Water Supply), Women & Child Welfare and Sri Damodar Rajanarsimha, Minister for Health, Medical and Family welfare, Science and Technology, with the following Terms of References:

(i) Reorganization of the local bodies within Outer Ring Road Area.

(ii) Consultation with Public Representatives and other Stakeholders.

And whereas, the Cabinet Sub-Committee has met on 22.08.2024 with Public Representatives and other Stakeholders. During the consultation process, it is considered that (6) more Grampanchayats which are clearly outside Outer Ring Road, but with the similar demographic and urban development features for integration with the proposed urban administrative structure. Therefore the Cabinet Sub-Committee has recommended to merge the (51) Grampanchayats (Grampanchayats within Outer Ring Road/ overlapping Outer Ring Road and nearer to Outer Ring Road) in nearby Municipalities of Rangareddy, Medchal-Malkajgiri and Sangareddy Districts.

And whereas, in consideration of the recommendations of the Cabinet Sub-Committee, the Government have decided to expand the Urban Area upto Outer Ring Road and beyond by merging the (51) Grampanchayats in their respective nearby Municipalities and accordingly it has been decided to amend the relevant provision of the Act by under taking a legislation.

And whereas, it has been decided to give effect to the above decision immediately.

And whereas, the Legislature of State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

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Short title and commencement. 1. (1) This Ordinance may be called the Telangana Municipalities (Amendment) Ordinance, 2024.
(2) It shall come into force at once.

Amendment of Schedule-I 2. In the Telangana Municipalities Act, 2019, in Schedule-I,

(Act No. 11 of 2019). (1) under the Heading "XV RANGA REDDY", against the Sl.Nos.43, 47, 50 and 53 the following shall be substituted in the respective columns, namely,-

Sl. No.	Name of the District	Name of the Municipality	Number of Wards
(1)	(2)	(3)	(4)
"43		Pedda Amberpet (including Bacharam, Gowrelly, Quthbullapur and Tharamathipet Grampanchayats)	24
47		Shamshabad (including Bahadurguda, Peddagolkonda, Chinnagolkonda, Hamidullanagar, Rasheedguda and Ghansimiyaguda Grampanchayats)	25
50		Narsingi (including Mirjaguda Grampanchayat)	18
53		Thukkuguda (including the Harshaguda Grampanchayat)	15"

(2) under the Heading "XVII MEDCHAL-MALKAJGIRI", against the Sl.Nos. 59, 60, 61, 62, 63, 64 and 65 the following shall be substituted in the respective columns, namely,-

Sl. No.	Name of the District	Name of the Municipality	Number of Wards
(1)	(2)	(3)	(4)
"59		Medchal (including Pudur and Railapur Grampanchayats)	23
60		Dhammaiguda (including Keesara, Yadgarpally, Ankireddypally, Cheeryal, Narsampally and Thimmaipalle Grampanchayats)	18
61		Nagaram (including the Bogaram, Godumakunta, Kareemguda and Rampally Dayara Grampanchayats)	20
62		Pocharam (including Venkatapur, Pratapasingaram, Korremul, Kachivanisingaram and Chowdariguda Grampanchayats)	18
63		Ghatkesar (including Ankushapur, Aushapur, Madharam, Edulabad, Ghanapur and Marpallyguda Grampanchayats)	18
64		Gundlapochampally (including Muneerabad and Gowdavelly Grampanchayats)	15
65		Thumkunta (including Bomrasipet, Shamirpet and Babaguda Grampanchayats)	16"

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(3) Under the Heading "XXIV SANGAREDDY", against the SI.Nos.104 and 105 the following shall be substituted in the respective columns, namely,-

Sl. No.	Name of the District	Name of the Municipality	Number of Wards
(1)	(2)	(3)	(4)
"104		Tellapur (including Kardanoor, Muthangi, Pocharam, Paati and Ghanapur Grampanchayats)	17
105		Ameenpur (including the ilapur, Ilapur Thanda, Patelguda, Dayara, Kistareddypet and Sulthanpur Grampanchayats)	24"

JISHNU DEV VARMA,
Governor of Telangana.

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.